

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 125**

**IA(I.B.C)/ 36(CH) 2024, IA(I.B.C)/566(CH)2020**

**C.P. (IB)/118(CH)2019  
(Admitted)**

**IN THE MATTER OF:-**

V. K. Traders

...Petitioner

Versus

Tripurari agro

...Respondent

**Under Section: 9, 60(5), 66(1)**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 09.05.2024.

Sd/-  
Court Officer

Tanvi  
01.04.2024